

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No.254/2002 in OA No.811/2001

New Delhi, this 24th day of October, 2002

Hon'ble Shri Kuldip Singh, Member(J)  
Hon'ble Shri M.P. Singh, Member(A)

Dr. Rohtas K. Yadav .. Applicant  
(Shri Arun Bhardwaj, Advocate)

versus

Union of India & others .. Respondents

ORDER(in circulation)  
Shri M.P. Singh, Member(A)

This Review Application is filed on behalf of the applicant against the judgement/order dated 23.8.2002 by which OA 811/2001 was dismissed devoid of merit for the reasons mentioned therein. We find that the review applicant has attempted to build up a case for review on the same set of facts and grounds which have already been taken care of us while disposing the OA. Therefore we are of the considered opinion that the present RA is not maintainable Section 22(3)(f) of AT Act, 1985 read with Order 47, Rule 1 CPC and the same is accordingly dismissed.

  
(M.P. Singh)  
Member(A)

  
(Kuldip Singh)  
Member(J)

/gtv/.